

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 371/TT/2020

- Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of six transmission assets associated with System Strengthening Scheme in Uttaranchal in Northern Region (NR)
- Date of Hearing** : 9.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of the following transmission assets forming part of the Combined Asset under the captioned Scheme in NR:
- Asset-I** : LILO of 220 kV Tanakpur-Bareilly Transmission Line (Ckt-II) at Sitarganj along with associated bays;
Asset-II : 220/132, 100 MVA ICT-I at Sitarganj along with associated bays;
Asset-III: 220/132, 100 MVA ICT-II at Sitarganj along with associated bays;
Asset-IV: 220/132, 100 MVA ICT-I at Pithoragarh along with associated bays;
Asset-V : 220/132, 100 MVA ICT-II at Pithoragarh along with associated bays;
Asset-VI: LILO of one circuit of Dhauliganga-Bareilly Transmission Line at Pithoragarh along with associated bays.
- b. The date of commercial operation of Asset-I, Asset-II, Asset-III, Asset-IV, Asset-V and Asset-VI was 1.3.2009, 1.3.2009, 1.8.2009, 1.9.2010, 1.12.2010 and 1.8.2010 respectively;



- c. The trued-up tariff of the transmission assets for 2009-14 tariff period and transmission tariff for 2014-19 tariff period was determined vide order dated 20.7.2018 in Petition No. 82/TT/2018;
 - d. Revised transmission tariff for 2004-09 and 2009-14 tariff periods is claimed in line with APTEL judgments pertaining to computation of Interest on Loan and maintenance of spares for working capital;
 - e. The capital cost admitted in order dated 20.7.2018 has been claimed in the instant petition, except for Asset-IV and it is due to revised claim of Initial Spares which was restricted in order dated 20.7.2018;
 - f. Details of Actual Additional Capital Expenditure (ACE) incurred during 2014-19 period for Asset-III towards enhanced land payments due to court order at Sitarganj and for Asset-IV and Asset-V towards balance and retention payments made to contractors has been submitted vide affidavit dated 30.3.2021. No ACE is projected during 2019-24 period;
 - g. The information sought through Technical Validation letter was filed vide affidavit dated 30.3.2021 wherein details of court order, copies of Investment Approval, RCE for the Transmission Scheme and Form-5 with respect to all transmission assets have been submitted;
 - h. No reply has been received from any of the Respondents; and
 - i. Allow the revised tariff, trued-up tariff and tariff for the respective tariff periods as claimed in the petition.
3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

